

Customs Appeal No.51898/2017

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:13.03.2018

Customs Appeal No.51898/2017

[Arising out of Order-in-Original No.72/KB/REVOCATION/POLICY/2017 dated
15.11.2017 passed by the Commissioner of Customs (General), New Delhi]

M/s.SMS Logistics

Appellant

Vs.

CC, New Delhi

Respondent

Appearance:

Rep. by none.

Shri R.K. Majhi, DR for the respondent.

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No.51027/2018

Per Justice (Dr.) Satish Chandra:

On the last date, the case was adjourned on the basis of the adjournment request, as a last chance. Today again, in the identical manner, the request has been made for adjournment. It shows that the appellant's counsel is not interested to pursue the case.

2. It may mention that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default with liberty to come again for recalling the order subject to satisfying the reason for the default but within prescribed time.

[order dictated & pronounced in open court]

(Justice Dr. Satish Chandra)
President

(B. Ravichandran)
Member (Technical)

Ckp.

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